

**THE MINISTER OF STATE IN THE DEPARTMENT OF SOCIAL WELFARE (DR. SHRIMATI PHULRENU GUHA):** (a) to (c). Prohibition being a State subject, the Union Government has no primary responsibility in directing or implementing prohibition in different States. Each State Government is within its rights to pursue its own policy, and adopt such other means for successful enforcement of prohibition as they may like.

(d) No, Sir. Rajasthan Government however propose introducing prohibition through a phased programme spreading over a number of years.

#### Grants from PL 480 Funds

**\*158. SHRI K. RAMANI:  
SHRI VISWANATHA  
MENON:**

Will the Minister of FINANCE be pleased to state:

(a) the names of individuals and organisations which received grants from PL 480 funds in India in 1966 and 1967;

(b) the amounts received by each individual and organisation quarterly in 1966 and 1967;

(c) whether the grants given were used in the last General Elections;

(d) if so, whether Government have investigated into this matter; and

(e) if not, the reasons therefor?

**THE DEPUTY PRIME MINISTER AND MINISTER OF FINANCE (SHRI MORARJI DESAI):** (a) The U.S. Government gives grants from the US-use portion of PL 480 funds to institutions and organisations in India to support research activities in various fields, such as agriculture, health, science and education. Proposals for grants received from applicant organisations are considered by the Government of India before they are sponsored to the U.S. authorities. A list of grants cleared by the Government of India during 1966 and 1967 is laid on the

Table of the House. [Placed in Library. See No. LT-1498/68].

(b) After the Government of India have conveyed their clearance, the U.S. agencies process the requests at their end, authorize grants where they consider them suitable and settle details with the institutions direct. Hence, the information asked for in part (b) of the Question is not available with the Government of India. It is felt that the time and labour involved in collecting it from the recipient institutions will not commensurate with the results.

(c) to (e). The grants are not intended to be spent for any purpose or activity other than that for which they are authorised. It has already been stated in answer to Starred Question No. 818 on 21st December, 1967 that the Report of the Intelligence Bureau on the use of foreign funds submitted to the Home Ministry does not disclose any information about the mis-use of PL-480 funds.

#### Provision of Electricity in Quarters in R. K. Puram, New Delhi

**\*159. SHRI D. C. SHARMA:** Will the Minister of WORKS, HOUSING AND SUPPLY be pleased to state:

(a) whether any progress has been made in providing electricity in the quarters allotted to Government employees without electric connections in Ramakrishnapuram, New Delhi;

(b) if so, the number of quarters in which electricity connections have been provided after allotment; and

(c) the number of quarters still remaining to be provided with electricity connections after allotment with the reasons therefor?

**THE MINISTER OF WORKS, HOUSING AND SUPPLY (SHRI JAGANATH RAO):** (a) to (c). 1172 quarters in sectors VIII and IX of Ramakrishnapuram, allotted without electricity, have since been provided with electricity.

228 such quarters in sector XII have not yet been provided with electricity. The Delhi Electric supply Undertaking expect to provide electric connection by the middle of next month.

#### **Refinery Agreement with Esso and Burmah Shell**

\*160. SHRI K. M. ABRAHAM:  
SHRI NAMBIAR:

Will the Minister of PETROLEUM AND CHEMICALS be pleased to state:

(a) whether it is a fact that Refinery Agreement with ESSO and Burmah Shell is likely to expire soon;

(b) if so, whether the management of ESSO and Burmah Shell have approached Government for the renewal of the agreement;

(c) whether Government have agreed to renew the agreement; and

(d) if so, the decisions taken thereon and the reasons therefor?

THE MINISTER OF PETROLEUM AND CHEMICALS AND SOCIAL WELFARE (SHRI ASOKA MEHTA):

(a). No, Sir.

(b) to (d). Do not arise.

#### **Introduction of Soft Beer in Delhi**

\*161. SHRI ONKAR LAL BERWA: Will the Minister of SOCIAL WELFARE be pleased to state:

(a) whether there is a proposal to introduce soft beer in Delhi with less alcoholic content; and

(b) whether any other state Government have also introduced this type of beer?

THE MINISTER OF STATE IN THE DEPARTMENT OF SOCIAL WELFARE (DR. SHRIMATI PHULRENU GUHA): (a) No.

(b) No State has so far intimated the introduction of any such scheme. A proposal to introduce beverages of alcoholic content upto 5 per cent is under consideration in Assam.

#### **Import of Fertilizers**

\*162. SHRI K. HALDER: Will the Minister of WORKS, HOUSING AND SUPPLY be pleased to state:

(a) whether it is a fact that Government are exploring the possibility of entering into long term contract with U. S. and Canadian manufacturers for the supply of fertilisers; and

(b) if not, the reasons therefor?

THE MINISTER OF WORKS, HOUSING AND SUPPLY (SHRI JAGANATH RAO): (a) Yes, Sir.

(b) Does not arise.

#### **Mis-utilisation of Bihar Relief Fund**

\*163. SHRI SITARAM KESRI: Will the Minister of FINANCE be pleased to state:

(a) whether cases of malpractices in the utilisation of funds provided for the relief of draught and famine affected people in Bihar have come to the notice of Government;

(b) if so, the total amount involved in such irregularities;

(c) whether any enquiry has been ordered to investigate into the cases of malpractices; and

(d) if so, the findings thereof and the action contemplated against the officials concerned?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI JAGANNATH PAHADIA): (a) and (b). Fifteen cases of malpractices involving a total amount of Rs. 2,44,266 have come to the notice of the State Government.

(c) Yes, Sir.